

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.75/(MAH)/2010  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: Mrs. Indira Jayantilal Vikamsey & Anr.  
V/s.  
M/s. Pla Electro Appliances Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	B. B. Pardekh & Dr. Deepthi Mukesh	Advocates for petitioner	Borran Deepthi Mukesh
2.	Adv. Anurup Dasgupta Adv. Zail Anandhayanjuria alw Adv. Shrey Shuk	For Respondents	Shrey Shuk

**ORDER**

**T.C.P. NO. 75/397-398/CLB/MB/MAH/2010**

1. The Learned Representatives of both the sides are present.
2. At the outset, it is worth to mention that in view of the directions of the Hon'ble NCLAT, New Delhi, Order dated 08.12.2016, the Petitioner is directed to comply and not to seek further adjournment. However, he has pressed one Application bearing MA No. 36/2017 filed on 25.01.2017 seeking permission to amend the main Petition.

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**T.C.P. NO. 75/397-398/CLB/MB/MAH/2010**

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3. The same is objected from the side of the Respondents. After short submissions of both the sides MA No. 36/2017 is hereby disposed of as dismissed. No convincing reason is pleaded either to explain the necessity of the amendment or to explain the lapse of so many years when the main Petition was filed in the year 2010.  
No amendment is allowed to the main Petition. However, the contents of this Application at best can be considered at the time of final hearing.
4. Now the Petition is listed for final hearing on **13.04.2017**. Date is duly communicated to both the sides.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 15.03.2017**